

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3636  
ANSWERED ON:18.03.2015  
INTERNATIONAL RATING OF LEGAL EDUCATION  
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**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the international rating of legal education in India; and
- (b) the steps taken by the Government to improve the quality of legal education in the country?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SMT. SMRITI ZUBIN IRANI)

(a): There is no information available with the Government on international rating of legal education in India. However, the Bar Council of India (BCI) has informed that the law degrees awarded by university / colleges, which are approved by the BCI are being accredited by the United Kingdom, United States of America and other countries in the world.

(b): The BCI has framed the new Rules of Legal Education, 2008. These Rules have been framed taking into account globalization, international trade and commerce. The Rules inter-alia deal with standards of professional legal education and for inspections, recognition, accreditation etc. and bring the curriculum of Bachelor of Laws (LL.B) course in tune with the need of the hour. The Rules also prescribe the minimum infrastructure facilities required in the centre of legal education to run law courses.

The University Grants Commission (UGC) has informed that based on the discussions of the Round Table meeting on Legal Education on 01.07.2010, an expert committee under the chairmanship of Prof. Jose Verghese and Prof. Madhav Menon was constituted. The Committee's report contained

- (i) scheme and syllabus for B.A. (Law) Non-professional
- (ii) Scheme of vocational diploma programme for paralegals (2 years)
- (iii) Scheme of vocational certificate programme for paralegals (1 year) and
- (iv) Guidelines for introduction of one year LL.M degree programme, 2012. The report of the committee was considered and approved by the UGC.